

ITEM NO.501(PH)

COURT NO.1

SECTION PIL-W

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Writ Petition(s)(Civil) No(s). 55/2019

JANHIT ABHIYAN

Petitioner(s)

VERSUS

UNION OF INDIA

Respondent(s)

(IA NO.118321/2019- INTERVENTION APPLICATION, IA No.78059/2020-FOR IMPLEADMENT, IA NO.78060/2020-FOR PERMISSION TO FILE IMPLEADMENT, IA NO.78062/2020-FOR EXEMPTION FROM FILING ATTESTED AFFIDAVIT, IA NO.78063/2020-FOR TAGGING/DETAGGING, IA NO.78064/2020-FOR EXEMPTION FROM FILING ATTESTED AFFIDAVIT, IA NO.96450/2020-FOR EXEMPTION FROM FILING ATTESTED AFFIDAVIT, IA NO.126497/2022-INTERVENTION APPLICATION, IA NO.129021/2022- INTERVENTION/ IMPLEADMENT, IA NO.130318/2022 - INTERVENTION/IMPLEADMENT, IA NO.130328/2022-INTERVENTION/IMPLEADMENT, IA NO. 130333/2022-INTERVENTION/IMPLEADMENT, IA NO.130607/2022-INTERVENTION/IMPLEADMENT, IA NO.132368/2022 - INTERVENTION APPLICATION, IA NO.133670/2022 - INTERVENTION/IMPLEADMENT, IA NO.134125/2022 - INTERVENTION APPLICATION , IA NO.137541/2022 -INTERVENTION APPLICATION, IA NO.137595/2022 -APPROPRIATE ORDERS/DIRECTIONS,IA NOS. 137597/2022 -INTERVENTION/IMPLEADMENT, IA NO.144295/2022-PERMISSION TO APPEAR AND ARGUE IN PERSON, IA NO. 144720/2022-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FADOCUMENTS/FACTS/ANNEXURES)

WITH

T.C.(C) No. 8/2021 (XVI-A)  
(IA NO.132213/2022-INTERVENTION/IMPLEADMENT)

W.P.(C) No. 596/2019 (X)  
FOR impleading party ON IA 87113/2019)

W.P.(C) No. 446/2019 (PIL-W)  
(130350/2021- APPLICATION FOR IMPLEADMENT OF THE APPLICANT AS RESPONDENT IN THE WRIT PETITION AND DELETION OF R-1 FROM ARRAY OF PARTIES)

W.P.(C) No. 427/2019 (X)  
(IA No. 55546/2019 - EX-PARTE STAY)

W.P.(C) No. 331/2019 (X)

W.P.(C) No. 343/2019 (PIL-W)  
(IA No.45038/2019 - EX-PARTE STAY AND IA No.130355/2021-FOR IMPLEADMENT)

W.P.(C) No. 798/2019 (PIL-W)  
(IA No.91170/2019-EX-PARTE STAY)

W.P.(C) No. 732/2019 (PIL-W)  
(IA No.86439/2020-STAY APPLICATION)

W.P.(C) No. 854/2019 (PIL-W)  
IA No. 85373/2019 - STAY APPLICATION)

T.C.(C) No. 12/2021 (XVI-A)

T.C.(C) No. 10/2021 (XVI-A)

T.C.(C) No. 9/2021 (XVI-A)

W.P.(C) No. 73/2019 (PIL-W)  
(IA No.12600/2019-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/  
ANNEXURES, IA No.12602/2019-STAY APPLICATION, IA No.35286/2019-FOR  
IMPLEADMENT, IA No.42250/2019-INTERVENTION APPLICATION, IA  
No.49600/2019-INTERVENTION APPLICATION, IA No.55246/2019-FOR  
IMPLEADMENT, IA No.111355/2019-INTERVENTION APPLICATION, IA  
No.111356/2019-EXEMPTION FROM FILING O.T. AND IA No.130366/2021-  
INTERVENTION IMPLEADMENT, IA NO.143263/2022-PERMISSION TO APPEAR  
AND ARGUE IN PERSON)

W.P.(C) No. 72/2019 (PIL-W)  
IA No. 12370/2019- STAY APPLICATION, IA No.35234/2019-  
INTERVENTION/IMPLEADMENT AND IA No.130372/2021-INTERVENTION/  
IMPLEADMENT)

W.P.(C) No. 76/2019 (PIL-W)  
IA No.13320/2019-STAY APPLICATION, IA No.35236/2019-  
INTERVENTION/IMPLEADMENT AND IA No.130397/2021-INTERVENTION/  
IMPLEADMENT, IA NO.35236/2019- INTERVENTION/IMPLEADMENT, IA  
NO.130397/2021-INTERVENTION/IMPLEADMENT)

W.P.(C) No. 80/2019 (PIL-W)  
(IA No.13950/2019-PERMISSION TO APPEAR AND ARGUE IN PERSON)

W.P.(C) No. 222/2019 (PIL-W)  
(IA No.33408/2019-STAY APPLICATION)

W.P.(C) No. 249/2019 (PIL-W)  
(IA No.35491/2019-EX-PARTE STAY and IA No.35492/2019-EXEMPTION FROM  
FILING O.T.)

W.P.(C) No. 341/2019 (PIL-W)  
(IA No.130381/2021-INTERVENTION/IMPLEADMENT)

T.P.(C) No. 1245/2019 (XVI-A)  
(IA No.97310/2019-STAY APPLICATION)

T.P.(C) No. 2715/2019 (XVI-A)

(IA No.176063/2019- EX-PARTE STAY)

T.P.(C) No. 122/2020 (XVI-A)  
(IA No.12236/2020-STAY APPLICATION)

SLP(C) No. 8699/2020 (XV)  
(IA No.65946/2020-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.65948/2020-EXEMPTION FROM FILING AFFIDAVIT and IA No.65949/2020-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ ANNEXURES)

T.C.(C) No. 7/2021 (XVI-A)

T.C.(C) No. 11/2021 (XVI-A)

W.P.(C) No. 69/2019 (PIL-W)  
(IA No.11705/2019-STAY APPLICATION)

W.P.(C) No. 122/2019 (PIL-W)  
(IA No.90572/2019-INTERVENTION/IMPLEADMENT and IA No.90574/2019- DELETING THE NAME OF PETITIONER/RESPONDENT)

W.P.(C) No. 106/2019 (PIL-W)

W.P.(C) No. 95/2019 (PIL-W)  
(IA No.15973/2019-STAY APPLICATION, IA No.22012/2019-AN APPLICATION FOR DIRECTIONS AND IA No.53795/2021-APPROPRIATE ORDERS/DIRECTIONS)

W.P.(C) No. 133/2019 (PIL-W)  
IA No.21662/2019-EX-PARTE STAY, IA No.90756/2019- INTERVENTION/IMPLEADMENT AND IA No.90578/2019-DELETING THE NAME OF PETITIONER/RESPONDENT)

W.P.(C) No. 178/2019 (PIL-W)  
(IA No.28123/2019-EX-PARTE STAY)

W.P.(C) No. 182/2019 (PIL-W)

W.P.(C) No. 146/2019 (X)  
(IA No. 23606/2019 - STAY APPLICATION)

W.P.(C) No. 168/2019 (PIL-W)  
IA No.26432/2019-EX-PARTE STAY, IA No.90582/2019- INTERVENTION/IMPLEADMENT, IA No.90584/2019-DELETING THE NAME OF PETITIONER/RESPONDENT, IA No.128007/2022-INTERVENTION APPLICATION)

W.P.(C) No. 212/2019 (PIL-W)  
(IA No.32228/2019-STAY APPLICATION and IA No.32231/2019-EXEMPTION FROM FILING O.T.)

W.P.(C) No. 162/2019 (PIL-W)

W.P.(C) No. 419/2019 (PIL-W)

(IA No.54583/2019-EX-PARTE STAY)

W.P.(C) No. 473/2020 (X)

(IA No.48460/2020-EXEMPTION FROM FILING AFFIDAVIT, IA No.50680/2020-EXEMPTION FROM FILING NOTARISED/ATTESTED AFFIDAVIT AND COURT FEE AND IA No.52700/2020-AN APPLICATION FOR EXEMPTION FROM FILING ATTESTED/NOTARIZED AFFIDAVIT)

W.P.(C) No. 493/2019 (PIL-W)

(IA No. 62215/2019 - STAY APPLICATION)

Date : 27-09-2022 These petitions were called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE  
HON'BLE MR. JUSTICE DINESH MAHESHWARI  
HON'BLE MR. JUSTICE S. RAVINDRA BHAT  
HON'BLE MS. JUSTICE BELA M. TRIVEDI  
HON'BLE MR. JUSTICE J.B. PARDIWALA

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Intervenor-in-person

UPON hearing the counsel the Court made the following  
O R D E R

UPON hearing the counsel the Court made the following  
O R D E R

Mr. V.K. Biju, learned Advocate appearing for respondent no.2 in W.P.(C) No.55 of 2019, resumed his arguments at 10.30 a.m. and concluded at 10.55 a.m.; Mr. Tushar Mehta, learned Solicitor General commenced his submissions at 10.55 a.m. and concluded at 11.05 a.m.; and Mr. Mrinall Shashi Shekhar Chakravorty, applicant-in-person advanced his submission from 11.05 a.m. to 11.08 a.m.

After conclusion of the aforesaid submissions, in rejoinder, Prof. (Dr.) Ravi Verma Kumar commenced his arguments at 11.08 a.m. and concluded at 11.47 a.m.; Mr. Gopal Sankaranarayanan, learned Senior Advocate commenced his arguments at 11.47 a.m. and concluded at 12.15 p.m.; Mr. P. Wilson, learned Senior Advocate commenced his arguments at 12.15 p.m. and concluded at 12.35 p.m.; Ms. Meenakshi Arora, learned Senior Advocate commenced her arguments at 12.35 p.m. and concluded at 12.50 p.m.; Mr. Sanjay Parikh, learned Senior Advocate commenced his arguments at 12.50 p.m. and concluded at 12.55 p.m.; Dr. K.S. Chauhan, learned Senior Advocate commenced his arguments at 12.55 p.m. and concluded at 1.00 p.m.; Mr. Kaleeswaram Raj, learned Advocate commenced his arguments at 1.00 p.m. and concluded at 1.05 p.m.; Prof. Dr. Mohan Gopal, learned Advocate

commenced his arguments at 2.00 p.m. and concluded at 2.30 p.m.; and Mr. Varun Thakur, learned Advocate commenced his arguments at 2.30 p.m. and concluded at 2.35 p.m.

Hearing in the matters is concluded.

Judgment reserved.

All the learned counsel appearing for various parties including intervenors, who have yet not submitted their written submissions, are at liberty to submit their written submissions not exceeding three pages within three days from today.

(INDU MARWAH)  
COURT MASTER (SH)

(MATHEW ABRAHAM)  
COURT MASTER (NSH)